

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. No 50/93 in
O.A. 686/87

Date of Decision : 23.03.1993.

Shri R. Luikham

...Petitioner

Versus

Union of India & Anr

...Respondents

CORAM :-

The Hon'ble Mr Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

O R D E R

The petitioner in this Review Application filed on 16th October, 1992 is praying for review of our judgement in O.A. No. 686/87 rendered on 17.9.1992 on the sole ground that only 15 cases are listed for peremptory hearing in the cause list and that the case of the petitioner in the cause list on the date it was heard figured at Sr No 16. As such the case of the petitioner should not have been heard in his absence.

The cases for regular hearing are listed in the daily cause list and the Bench is not prohibited from hearing the cases occurring after Serial No.15 after the first 15 cases on the cause list have been disposed of. Accordingly the matter came up, the said case was decided on merit after taking into consideration

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the pleadings in the O.A. and the reply filed by the respondents. It is for the petitioner to ensure his presence and when the case comes up for final hearing.

The ground adduced for the review of petition is not sufficient and, therefore, is not acceptable. There is no error apparent on the face of record nor there is no new documentary evidence which was not available to the petitioner after exercise of due diligence which has been brought on record justifying review of the judgement/rehearing of the O.A. Since the ground adduced by the petitioner is not covered, by the statutory exceptions as contained in Order XLVII of Code of Civil Procedure, R.A. is rejected in circulation.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN

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